



2026:AHC:15420

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1693 of 2026

Nandlal And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 20 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Manoj Yadav		
Counsel for Respondent(s)	:	C.S.C.,	Rameshwar	Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel appearing on behalf of respondent nos.1 & 2 and Shri Rameshwar Prasad Shukla, learned counsel appearing on behalf of Respondent No.3.

2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.

3. The only prayer made by the petitioner in the present writ petition to direct the Respondent No.2- Additional Commissioner, (Administration), Azamgarh Division, Azamgarh to decide the Revision No.201/B of 2019, Computerized Case No.C201915000001035 (Nandlal and others vs. Shrinath and others) under Section 333 of the U.P.Z.A. & L.R. Act, 1950 within stipulated period.

4. It is argued that considerable time has already been lapsed but till date no decision has been taken, hence the present writ petition.

5. Heard counsel for the parties present and perused the record.

6. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2- Additional Commissioner, (Administration), Azamgarh Division, Azamgarh to decide the aforesaid matter, expeditiously and preferably within a period of **two months** from the date of presentation of certified copy of this order, strictly in accordance with law, without granting any unnecessary adjournment to the parties, unless there is no legal impediment.

7. Registrar (Compliance) is directed to communicate the copy of this order to the Respondent No.2- Additional Commissioner, (Administration), Azamgarh Division, Azamgarh through Commissioner,

Azamgarh Division, Azamgarh within a week.

(Prakash Padia,J.)

January 21, 2026
Swati